

Singapore-based Sea arm Shopee dips toe in India e-comm market

REUTERS
Singapore, August 30

SINGAPORE-HEADQUARTERED SEA's Shopee has launched a recruitment campaign for vendors to sell on what it called "Shopee India" and is ramping up hiring in the country, according to YouTube videos and job postings. "Shopee is coming to India" announces a video posted earlier in August

that promises free shipping and no commission fees for sellers and buyers, which linked to a recruitment form for sellers.

A company source said the company was cautiously preparing to expand operations in India, with no finalised launch date yet. While Sea has a team in India, it does not currently offer e-commerce services in the country. Shopee posted a slew of India job ads in

recent weeks for positions ranging from seller operations to compliance, but has not launched a localised app or website. A spokesperson for Sea did not immediately answer requests for comment. The \$172 billion Southeast Asian group has already found success in India with its game Free Fire, which it describes as the high-end-grossing mobile game in the country.

ITI Asset Management Limited
Investment Manager for ITI Mutual Fund
Registered Office: Naman Midtown, A Wing
21st Floor, Senapati Bapat Marg, Prabhadevi
Mumbai - 400 013

Toll Free No: 1800 966 9603
B : 022 6621 4999 • F: 022 6621 4998
E : mfasist@itmf.org
W : www.itiam.com
CIN: U67100MH2008PLC177677

ITI MUTUAL FUND
Long-term wealth creators

NOTICE CUM ADDENDUM No. 20/2021

NOTICE-CUM-ADDENDUM TO THE SCHEME INFORMATION DOCUMENT ('SID') / KEY INFORMATION MEMORANDUM ('KIM') OF SCHEMES OF ITI MUTUAL FUND AND THE STATEMENT OF ADDITIONAL INFORMATION (SAI) OF ITI MUTUAL FUND ('THE FUND')

Addition to the existing list of Customer Service Centers and Official Points of Acceptance of ITI Mutual Fund

Investors are requested to note that the following Centers will be included in the list of Customer Service Centers and Official Points of Acceptance ('OPA') of transactions for schemes of ITI Mutual Fund:

Location	Address	Effective date
Indore	ITI Asset Management Limited 120, Starlit Tower 1 st Floor, 29/1 Y. N. Road, Opposite SBI, Indore - 452 002.	2 nd September 2021
Chennai	ITI Asset Management Limited 2 nd Floor, Alamelu Tower, Old No. 168, New No. 225, Anna Salai, Opp. to Spencer Plaza, Chennai - 600 002.	9 th September 2021
Borivali	ITI Asset Management Limited 310 Jalaram Business Centre, Ganjwala Lane, Above Axis Bank, Near Ganjwala Circle, Borivali (West), Mumbai - 400 092.	9 th September 2021

This Addendum shall form an integral part of the SAI, SID and KIM of all existing schemes of ITI Mutual Fund, as amended from time to time. All other terms and conditions as mentioned in the SAI, SID & KIM shall remain unchanged.

For ITI Asset Management Limited
(Investment Manager for ITI Mutual Fund)

Place : Mumbai
Date : August 30, 2021

George Heber Joseph
Chief Executive Officer & Chief Investment Officer

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

RICHFIELD FINANCIAL SERVICES LIMITED

Corporate Identification Number: L65999WB1992PLC055224;
Registered Office: 33, Brabourne Road, 5th Floor, Kolkata-700001, West Bengal, India;
Contact Details: 033-22425812 / 033-30230347 / 033-22426208;
Website: www.rfsl.co.in; Email ID: rfsl.nbfcl@gmail.com;

Recommendations of the Committee of Independent Directors (hereinafter referred to as 'IDC') on the Open Offer of Richfield Financial Services Limited (hereinafter referred to as 'RFSL' or the 'Target Company') made by Vadasseri Chacko Georgekutty (hereinafter referred to as 'Acquirer 1'), Midhun Ittoop (hereinafter referred to as 'Acquirer 2'), and Varghese Mathew (hereinafter referred to as 'Acquirer 3') to the Equity Public Shareholders of the Target Company in accordance with the provisions of Regulation 26 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (hereinafter referred to as 'SEBI (SAST) Regulations').

1. Date	Monday, August 30, 2021;				
2. Name of the Target Company	Richfield Financial Services Limited;				
3. Details of the Offer pertaining to the Target Company	Open Offer by Vadasseri Chacko Georgekutty ('Acquirer 1'), Midhun Ittoop ('Acquirer 2'), and Varghese Mathew ('Acquirer 3') to acquire up to 9,75,026 (Nine Lakhs Seventy-Five Thousand and Twenty-Six) fully paid-up equity shares of Rs.10.00/- (Rupees Ten Only) (hereinafter referred to as 'Equity Shares') each representing 26.00% (Twenty-Six Percent) of the total paid-up Equity Share capital and voting share capital of the Target Company, at a price of Rs.23.10/- (Indian Rupees Twenty-Three and Ten Paise only) per Equity Share, including interest at the rate of 10.00% (Ten Percent) per annum per Equity Share for the delay beyond the scheduled date of payment, payable in cash (hereinafter referred to as 'Offer Price');				
4. Names of the Acquirers and PACs with the Acquirers	Vadasseri Chacko Georgekutty ('Acquirer 1'), Midhun Ittoop ('Acquirer 2'), and Varghese Mathew ('Acquirer 3');				
5. Name of the Manager to the Offer	CapitalSquare Advisors Private Limited 208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India; Phone No : +91-22-6684 9999 / +91 98742 83532 Email: tanmoy.banerjee@capitalsquare.in / mb@capitalsquare.in Website: www.capitalsquare.in Contact Person: Mr. Tanmoy Banerjee SEBI Reg. No.: INM000012219				
6. Members of the Committee of Independent Directors	<table border="1"> <tr> <td>Sikhar Chand Choradia</td><td>Chairman</td></tr> <tr> <td>Subodh Kumar Agrawal</td><td>Member</td></tr> </table>	Sikhar Chand Choradia	Chairman	Subodh Kumar Agrawal	Member
Sikhar Chand Choradia	Chairman				
Subodh Kumar Agrawal	Member				
7. IDC Member's relationship with the Target Company (Directors, Equity Shares owned, any other contract/ relationship)	a) Sikhar Chand Choradia, Chairman of the IDC holds 300 Equity Shares of the Target Company; and whereas Subodh Kumar Agrawal, Member of the IDC does not hold any Equity Shares of the Target Company, however, his wife Kusum Agarwal holds 7,500 Equity Shares and his brother Rajesh Agarwal holds 4,000 Equity Shares; b) None of the members of IDC have any other contract or relationship nor are related with the Target Company other than acting in their capacity of directors of the Target Company, and being members of the Target Company by virtue holding of Equity Shares of the Target Company;				
8. Trading in the Equity Shares/ other securities of the Target Company by IDC Members	None of the members of IDC have traded in any Equity Shares/ other securities of the Target Company during the period of twelve months prior to the date of Public Announcement of the Open Offer dated Wednesday, June 16, 2021;				
9. IDC Member's relationship with the Acquirers (Directors, Equity Shares owned, any other contract/ relationship)	None of the members of IDC have any relationship with the Acquirers in any manner;				
10. Trading in the Equity Shares/ other securities of the Acquirers by IDC Members	Not Applicable;				
11. Recommendation on the Offer, as to whether the offer, is or is not, fair and reasonable	Based on the review of the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Announcement to the Detailed Public Statement, and Letter of Offer, issued by the Manager to the Offer on behalf of the Acquirers, the members of IDC believe that Open Offer is in accordance with SEBI (SAST) Regulations, to the extent is fair and reasonable;				
12. Summary of reasons of recommendation	Based on the review of Public Announcement, Detailed Public Statement, Draft Letter of Offer, Announcement to the Detailed Public Statement, and Letter of Offer, the members of IDC have considered the following for making recommendations: a) An interest at the rate of 10.00% (Ten Percent) per annum has been added in terms of Regulation 18 (11A) of the SEBI (SAST) Regulations, as there was a delay in receipt of prior approval from Reserve Bank of India ultimately resulting in a delay of 14 days in making payment to the eligible Equity Public Shareholders and hence interest of Re.0.10 (Ten Paise) had been added to the Offer Price, payable in cash per Equity Share; b) Offer Price is justified in terms of Regulation 8 (2) of SEBI (SAST) Regulations; Keeping in view of the above fact, members of IDC are of the opinion that, Offer Price of Rs. 23.10/- (Indian Rupees Twenty-Three and Ten Paise only) payable in cash per Equity Share to the Public Shareholders of the Target Company for this Open Offer is fair and reasonable. However, the Public Shareholders should independently evaluate the Open Offer and take informed decision on the matter;				
13. Details of Independent Advisors, if any	None;				
14. Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favor of recommending the Open Offer proposal;				
15. Any other matter to be highlighted	Nil;				

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true, correct, and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under SEBI (SAST) Regulations.

For and on behalf of
Committee of Independent Directors
Richfield Financial Services Limited
sd/-
Sikhar Chand Choradia
(Chairman of IDC)

PSSM MEDIA LIMITED
CIN: U74947G2017PLC121367
Regd. Office: 8-2/603/12, 1st Floor, Road No. 10, Banjara Hills Hyderabad, Telangana-500034

NOTICE OF 4th ANNUAL GENERAL MEETING

Notice is hereby given that the Fourth Annual General Meeting (AGM) of the Company will be held on Saturday, 25th September, 2021 at 4.00 P.M. through Video Conferencing (VC) and Other Audio-Visual Means (VO/AVM) facility, in accordance with General Circular Nos. 14/2020, 17/2020, 20/2020 and 02/2021 dated April 8, 2020, April 13, 2020, May 5, 2020 and January 13/2021 respectively, issued by the Ministry of Corporate Affairs, without the physical presence of the Members at a common venue.

The Notice of the 4th AGM and the Annual Report for the year 2020-21 including the financial statements for the year ended March 31, 2021 will be sent only by email to all those Members, whose email addresses are registered with the Company or with their respective Depository Participants ("Depository"), in accordance with MCA Circular. Members can join and participate in the AGM through VO/AVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-voting system during the AGM are provided in the Notice of the AGM. Members participating through the VO/AVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The Notice of the AGM and the Annual Report will also be available on the Company's website www.psmcinline.com.

In this regard, the Members whose email IDs for all communications are not registered/updated with their Depository are hereby requested to register/ update their email IDs with respective Depository or with Bighshare Services Private Limited (the Company's RTA) by sending a request to the Company's RTA on the email address at bsshyd@bighshareonline.com with subject line (Unit: (Company's Name)):

- Folio No./ Client ID and DP-ID;
- Name of shareholder;
- In case shares are held in Physical form- Scan Copy of Share Certificate;
- Self-attested scanned copy of the PAN card; and
- Self-attested scanned copy of ADHAR Card

Notice is further given that the Register of Members and Share Transfer books of the Company will remain closed from Saturday, 18th September, 2021 to Saturday, 25th September, 2021 (both days inclusive) for purpose of the 4th AGM.

By order of the Board of Directors
sd/-
Prasada Rao Nanda
Managing Director
(DIN: 08139708)

Place: Hyderabad
Date: 31.08.2021

PRECISION ELECTRONICS LIMITED
CIN No.: L32104DL1979PLC009590
Registered office: D-1081, New Friends Colony, New Delhi - 110025
Email: cs@pel-india.in, Website: www.pel-india.in,
Phone: 120 25515567, Fax: 120 2524337

NOTICE

1. Shareholders may note that the 42nd Annual General Meeting (AGM) of the Company will be held over Video Conference ("VC")/Other Audio Visual Means ("OAVM") facility on Tuesday, September 28, 2021, at 12.00 P.M. In compliance with MCA General Circular No. 02/2021 dated January 13, 2021 read with MCA General Circular No. 20/2020 May 5, 2020 and SEBI Circular No. SEBI/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and all other applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA), Government of India and Securities and Exchange Board of India (SEBI), to transact the business that will be set forth in the Notice of the Meeting.

2. In compliance with the above circulars, Notice of the AGM along with the Annual Report for financial year 2020-21 will be sent only by electronic mode to all the shareholders whose email addresses are already registered with the Registrar and Share Transfer Agent/ Depository Participant(s).

3. Manner of registering/updating email addresses:
(i) Shareholders holding share(s) in dematerialized form, are requested to register their email address and mobile numbers with their relevant depositories through their depository participants.
(ii) Shareholders holding share(s) in physical mode are requested to furnish their email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent (Skyline Financial Services Pvt. Ltd.) at compliances@skylinefin.com.

4. The notice of the 42nd AGM and Annual Report for financial year 2020-21 will also be made available on the Company's website at www.pel-india.in, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and on the website of NSDL at www.evoting.nsdl.com.

5. Shareholders will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through electronic voting system. The manner of voting remotely for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses will be provided in the Notice to the shareholders.

6. The 42nd AGM Notice will be sent to the shareholders in accordance with the applicable laws on their registered email addresses in due course.

For Precision Electronics Limited
sd/-
Veenita Puri
Company Secretary cum Compliance Officer

Place: Noida
Date: August 31, 2021

THE HOOGLY MILLS COMPANY LIMITED
CIN: L17111WB1913PLC002403
Registered Office: 76, Garden Reach Road, Kolkata-700 043
Tel No. 033-2450-0500, Fax: 2448 0047
Email: hmcinlms@gmail.com, Website: www.hmcinlms.com

NOTICE TO SHAREHOLDERS

NOTICE is hereby given that the 108th Annual General Meeting (AGM) of the Members of the Company is scheduled to be held on Tuesday, September 28, 2021 at 12.30 p.m. through Video Conferencing ("VC") facility / other audio visual means ("OAVM") ONLY, to transact the business set out in the notice convening the AGM which will be emailed to the members separately.

In view of the outbreak of COVID-19 pandemic, social distancing norm to be followed and the continuing restriction on movement of persons at several places in the country and pursuant to General Circulars dated 8th April 2020, 13th April 2020, 5th May 2020, 28th September 2020, 31st December 2020 and 13th January 2021 issued by the Ministry of Corporate Affairs ("MCA") (collectively referred to as "MCA Circulars") and SEBI Circular dated 12th May 2020 and 15th January 2021 ("SEBI Circulars") permitted the holding of the AGM through VC / OAVM, without the physical presence of the Members at a common venue. In compliance with the above and the relevant provisions of the Companies Act, 2013 ("the Act") and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the AGM of the Company is being held through VC / OAVM. The requirement of sending physical copies of the Notice of the AGM has been dispensed with vide MCA Circulars and the SEBI Circular. However, a physical copy of notice dated 14th August, 2021 was also sent to the members for their convenience requesting them to update their e-mail addresses in order to receive the AGM notice along with Annual Report for the Financial Year ended 31st March, 2021, and the reports of the Auditors and Directors' thereon and other documents as required to be attached herewith. Members who have not yet registered their e-mail addresses are requested to follow the below instructions to register your email ID for obtaining Annual Report and login details for e-voting:

Physical Holding: Please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), ADHAR (self attested scanned copy of Aadhar card) by email to hmcinlms@gmail.com.

Demat Holding: Please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), ADHAR (self attested scanned copy of Aadhar Card) to hmcinlms@gmail.com.

Alternatively member may send an e-mail request to evoting@nsdl.co.in for obtaining User ID and Password by providing the details mentioned in Point (1) or (2) as the case may be. The Shareholders are hereby informed that the Notice of the AGM made available on the Company's Website www.hmcinlms.com. The detailed instructions for remote e-voting are given in the Notes of Notice of AGM available at the website of the Company.

By Order of the Board of Directors
For The Hooghly Mills Company Limited
sd/-
Sourabh Gadia
Managing Director
DIN: 01194997

Place : Kolkata
Date : 31st August, 2021

JD ORGOCHEM LIMITED
CIN: L24100MH1973PLC016908
Registered Office: 301, Sumer Kendra, P. B. Marg, W. Mumbai - 400 018
Tel No.: 022- 4938 4200/4300 • Fax No.: 022- 3042 3434
Website: www.jdorgochem.com • E-mail Id: investor.relations@jdorgochem.com

NOTICE OF 47th ANNUAL GENERAL MEETING

TO BE HELD THROUGH VIDEO CONFERENCING/ OTHER AUDIO VISUAL MEANS

Notice is hereby given that the 47th Annual General Meeting (AGM) of the Members of JD Orgochem Limited is scheduled to be held on Monday, 27th September, 2021 at 3.00 p.m. through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in accordance with applicable provisions of the Companies Act, 2013 and in compliance with the procedure prescribed in General Circular No. 14/2020 dated 08th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 05th May, 2020 and Circular No. 02/2021 dated 31st January, 2021 issued by the Ministry of Corporate Affairs and Circular No. SEBI/CFD/CMD2/CIR/P/2021/11 dated 15th January, 2021 issued by the Securities and Exchange Board of India.

The Annual Report of the Company for the financial year 2020-21 including the Notice of 47th AGM of the Company, are being sent to the Members whose email IDs are registered with the Company/Depository Participants. The Annual Report along with Notice of 47th AGM of the Company is available on the website of the Company at www.jdorgochem.com and shall also be available on the website of BSE Limited at www.bseindia.com and Central Depository Services (India) Limited (CDSL) at www.evotingindia.com. Statutory Registers and Documents referred to, in the Notice of 47th AGM and Explanatory Statement are open for inspection by the Members at the Registered Office of the Company on all days (excluding Saturdays and Sundays) between 11.00 a.m. to 5.00 p.m. upto the date of 47th AGM.

The Members of the Company who are holding Shares in physical form or who have not registered their email ID with the Company, can cast their vote through remote e-voting during Thursday, 23rd September, 2021 (9.00 a.m. IST) and ends on Sunday, 26th September, 2021 (5.00 p.m. IST) or through e-voting during the Annual General Meeting. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of 47th AGM.

The procedure for registration of Email ID to receive future documents through email:

a) Members holding shares in Dematerialized mode are requested to register their email ID either with the Company or with their Depository Participants or the Registrar and Transfer Agent of the Company.

b) Members holding shares in physical form are requested to register their email ID by sending a written request at the Registered Office of the Company or by sending an e-mail to rt.helpline@jdorgochem.com in mentioning their folio number.

Notices is hereby given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with the relevant rules framed thereunder and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company shall remain closed from Tuesday, 21st September, 2021 to Monday, 27th September, 2021 (both days inclusive) for the purpose of 47th AGM.

In case you have any queries or issues regarding remote e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or contact at 022- 2305 8738 / 022- 2305 8542-43.

In case the Members have any queries or issues regarding login/e-voting during the AGM, you can write an email to instant@jdorgochem.com or contact at 022-4918 6175.

For JD Orgochem Limited
sd/-
Mayur Kanjibhai Rathod
Company Secretary and Compliance Officer
Membership No. A49756

Place: Mumbai
Date: 30th August, 2021

Indiabulls MUTUAL FUND
Investment Manager : Indiabulls Asset Management Co. Ltd. (AMC)
Registered Office: Plot No. 448-451, Udyog Vihar, Phase-V, Gurgaon, Haryana - 122016.
Tel: (0124) - 6681199, Fax: (0124) - 6681111, Website: www.indiabullsamc.com
CIN: U65991HR2008PLC095063

Notice cum Addendum No. 12/2021

Notice cum Addendum to the Scheme Information Document (SID), Key Information Memorandum (KIM) and Statement of Additional Information (SAI) of Indiabulls Mutual Fund (IBMF):

Appointment of Trustee Officer and Key Personnel of the Indiabulls Trustee Company Limited:

Notice is hereby given that in accordance with SEBI Circular No. SEBI/HO/IMD/DF4/CIR/P/2020/0000000151 dated August 10, 2020, Mr. Santosh Kumar Sidiri has been appointed as the Trustee Officer and Key Personnel of Indiabulls Trustee Company Limited with effect from August 27, 2021. His brief profile & work experience is given below:

Name, Designation & Age	Educational Qualification	Previous Work Experience
Mr. Santosh Kumar Sidiri Manager - Compliance Age: 31 years	B.Com, L.L.B., Company Secretary	Prior to joining Indiabulls, Santosh has worked with Multi Commodity Exchange of India Limited (MCX) and Indian Commodity Exchange Limited (ICEX) in their compliance and secretarial department.

Note: This Notice cum addendum forms an integral part of the SID, KIM & SAI of IBMF. All other terms and conditions as mentioned in the SID, KIM & SAI shall remain unchanged.

As per the Go Green Initiative, investors are encouraged to register/update their email id and mobile number with us to support paper less communications.

For Indiabulls Asset Management Co. Ltd. (Investment Manager to Indiabulls Mutual Fund)
sd/-
Uday Diwale
Compliance Officer

Place : Mumbai
Date : August 30, 2021

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Nippon India Mutual Fund
Wealth sets you free

Nippon Life India Asset Management Limited
(formerly known as Reliance Nippon Life Asset Management Limited)
(CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013.
Tel No. +91 22 6808 7000 • Fax No. +91 22 6808 7097 • mf.nipponindiaim.com

NOTICE CUM ADDENDUM NO. 59

Notice is hereby given that Nippon India Mutual Fund ("NIMF")/ Nippon Life India Asset Management Limited ("NAM India") has decided to change the Benchmark of Nippon India Multi Asset Fund ("the Scheme") (An open ended scheme investing in Equity, Debt and Exchange Traded Commodity Derivatives and Gold ETF) with effect from August 31, 2021.

The details of the Existing and Revised Benchmark are mentioned below:

Existing Benchmark	Revised Benchmark
50% of S&P BSE 500, 20% of Crisil Short Term Bond Fund Index & 30% of Thomson Reuters - MCX ICOMDEX Composite Index	50% of S&P BSE 500 TRI, 20% of MSCI World Index TRI, 15% of Crisil Short Term Bond Fund Index & 15% of Domestic prices of Gold

Revised benchmark index will better reflect the fund strategy and the investment universe in which the fund operates and hence, would be an appropriate benchmark for the scheme. This addendum forms an integral part of the Scheme Information Document/ Key Information Memorandum of the Scheme. All the other terms and conditions of the aforesaid documents read with the addenda issued from time to time will remain unchanged.

For NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED
(formerly known as Reliance Nippon Life Asset Management Limited)
(Asset Management Company for Nippon India Mutual Fund)
sd/-
Authorised Signatory

Mumbai
August 30, 2021

Make even idle money work! Invest in Mutual Funds

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

J. KUMAR INFRAPROJECTS LTIMIED
CIN : L74210MH1999PLC122886
16-A, Andheri Industrial Estate, Veera Desai Road, Andheri (W), Mumbai-400 058
Tel. No : (022) 6774 3555 Fax No : (022) 2673 0814 Website: www.jkumar.com

NOTICE OF THE 22ND ANNUAL GENERAL MEETING AND EVOTING INFORMATION

NOTICE is hereby given that the 22nd Annual General Meeting (AGM) of the members of J. Kumar Infraprojects Limited ("the Company") will be held on Tuesday, 21st September 2021 at 11:00 A.M. (I.S.T.) through Video Conference ("VC")/Other Audio Visual Means ("OAVM") without the physical presence of the members at a common venue, in compliance with General Circular No.02/2021, 14/2020, 17/2020, 20/2020 issued by Ministry of Corporate Affairs ("MCA Circulars") and other applicable provisions of the Companies Act, 2013 ("Act") and circulars issued by the Securities and Exchange Board of India. ("SEBI Circulars") [collectively referred to as "Circulars"]

In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules 2014, as amended from time-to-time and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and Secretarial Standard-2 as issued by the Institute of the Company Secretaries of India, the members are provided with the facility to cast their vote remotely on all resolutions set forth in the notice, through electronic e-voting platform provided by National Securities Depository Limited. ("NSDL") (remote e-voting).

Members are provided with a facility to attend and vote at the AGM through electronic platform provided by Company viz. NSDL. Members are requested to visit <https://www.evoting.nsdl.com/> and click on AGM - Video Conference & Streaming and access the shareholders/members login by using the remote e-voting credentials provided to them. The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

Members will be provided with a facility to attend the AGM through VC/OAVM through the NSDL e-voting system. Members may access by following the steps mentioned for Access to NSDL e-Voting system in the Notice of AGM. After successful login, you can see link of "VC/OAVM" placed under "Join General Meeting" menu against company name. You are requested to click on VC/OAVM link placed under Join General Meeting menu. The link for VC/OAVM will be available in Shareholder/Member login where the EVEN of Company will be displayed. Please note that the members who do not have the User ID and Password for e-voting or have forgotten the User ID and Password may retrieve the same by following the remote e-voting instructions mentioned in the notice to avoid last minute rush.

BOOK CLOSURE AND PAYMENT OF DIVIDEND:

Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, 15th September 2021 to Tuesday, 21st September 2021 (both days inclusive)

Notice of the AGM setting out the Ordinary and Special Business to be transacted at the AGM and the explanatory statement thereto along with the Annual Report of the Company for the financial year ended on 31st March, 2021 which, inter-alia, comprises the Financial Statements of the Company for the Financial Year ended 31st March, 2021 and Report of the Board of Directors and Auditors Report thereon have been sent electronically on Saturday, 28th August, 2021 to the members whose email address is registered with Depository Participant(s)/ Company/Registrar and Share Transfer Agent. The Company will not be dispatching physical copies of the Notice and Annual Report to any Member.

A copy of the Notice of AGM and the Annual Report is available on the website of the Company at <https://www.jkumar.com/investors/annual-reports/fy21-212> and website of NSDL at <https://www.evoting.nsdl.com/>, website of BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of Registrar and Share Transfer Agent, www.bighshareonline.com.

The remote e-voting will commence on Saturday, 18th September, 2021 at 9:00 A.M (I.S.T.) and will end on Monday, 20th September 2021 at 5:00 P.M. (I.S.T.) and thereafter the remote e-voting module shall be disabled/ blocked. The remote e-voting will not be allowed beyond the aforesaid date and time. Once the vote on a resolution stated in the AGM Notice is cast by any member through remote e-voting, the member shall not be allowed to change it subsequently and such vote which has been cast using remote e-voting shall be treated as final.

Members attending the AGM who have not already cast their vote by remote e-voting and are otherwise not barred from doing so, will be able to cast their vote electronically during the AGM. The Members may participate in the AGM even after exercising their right to vote through remote e-voting but shall not be allowed to vote again during the AGM. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on Tuesday, 14th September, 2021, (the cut-off date) shall be entitled to cast vote through remote e-voting or e-voting during AGM. The voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date i.e. Tuesday, 14th September, 2021. A person who is not a Member as on the cut-off date should treat this Notice for information purposes only.

Any person who acquires Shares and becomes Member of the Company after the dispatch of the AGM Notice and holds shares as on the cut-off date, i.e. Tuesday, 14th September, 2021, may use the existing User ID and password if they are already registered with NSDL for e-voting or follow the detailed procedure mentioned in the note no IV-VI of the AGM Notice or may obtain the User ID and password by sending request at evoting@nsdl.co.in mentioning your demat account number/folio number, your PAN, your name and your registered address etc. or please communicate the same with the Registrar and Share Transfer Agent of the Company by raise your queries on 022-62638200 or through the Grievance Form provided at: <http://www.bighshareonline.com/InvestorLogin.aspx>

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to Ms. Sarita Mote, Assistant Manager, NSDL at evoting@nsdl.co.in. The grievances can also be addressed to the Company Secretary at investor.grievances@jkumar.com.

The manner of casting votes through remote e-voting or through e-voting during the AGM for members holding shares in dematerialized mode is provided in the Notice of AGM.

The Results shall be declared along with the Scrutinizer's Report on or before Thursday, 23rd September, 2021 and shall be place on the Company's website www.jkumar.com and on the website of NSDL at <https://www.evoting.nsdl.com/>, website of BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of Registrar and Share Transfer Agent, www.bighshareonline.com and shall be communicated to the Stock exchanges and will also be displayed at the Registered Office of the Company.

For J. Kumar Infraprojects Limited
sd/-
Poornima Reddy
Company Secretary

Place : Mumbai
Date : 28th August, 2021